

- (2) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68 along with the audited accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1200/69].

NOTIFICATION UNDER CINEMATOGRAPH ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table of the Cinematograph (Censorship) Amendment Rules, 1969, published in Notification No. G.S.R. 977 (English version) and G.S.R. 978 (Hindi version) in Gazette of India dated the 19th April, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1958. [Placed in Library. See No. LT—1201/69].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table:

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1017 in Gazette of India dated the 26th April, 1969, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) A copy of Notification No. G.S.R. 1018 published in Gazette of India dated the 26th April, 1969 adding the ferro-manganese industry to the First Schedule to Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act.

[Placed in Library. See No. LT 1202/69].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

SHRI BHAKT DARSHAN: On behalf of Shri Shinde I beg to lay in the Table a copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (i) G.S.R. 1056 (English version) and G.S.R. 1057 (Hindi version) published in Gazette of India dated the 3rd May, 1969.
- (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1102 in Gazette of India dated the 3rd May, 1969.
- (iii) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 published in Notification No. G.S.R. 1103 in Gazette of India dated the 3rd May, 1969. [Placed in Library See No. LT-1203/69]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT.

SHRI SHER SINGH: I beg to lay on the Table a copy of the Indian Telegraph (Eighth Amendment) Rules, 1969, published in Notification No. G.S.R. 1080 in Gazette of India dated the 28th April, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1204/69]. (Interruptions).

MR. DEPUTY-SPEAKER: You are not of setting a good example for the youth of the Country, Mr. Sondhi. Please resume your seat. (Interruptions).

STATEMENT CORRECTING STATEMENT RE. NARMADA WATER DISPUTES

THE MINISTER OF IRRIGATION AND POWER (Dr. K.L. RAO): Sir, I beg to lay on the Table a statement correcting the statement made on 12th May 1969 regarding Narmada Water Dispute.

[Dr. K.L. Rao]

STATEMENT

On 12th May, 1969, I made a statement on the Narmada Water Dispute in which I announced the decision of the Government of India to set up a tribunal to adjudicate on the dispute under the Inter-State Water Disputes Act, 1956. In that statement, I mentioned *inter-alia* that "the Chief Minister of Maharashtra has no objection to this."

On the matter being brought to notice by Hon. Member Shri Bharat Singh Chowhan, I rechecked the position. I have to admit with great regret that an error crept into my earlier statement as a result of misunderstanding as regard the stand of the State Government. The statement which I made was based upon information which my Ministry had received from the Prime Minister's Secretariat where the misunderstanding had arisen. I sincerely regret this error. I need hardly assure the House that there was no intention of misleading the House or deliberately giving any incorrect information.

I might add that under the Inter-State Water Disputes Act, 1956, a tribunal has to be constituted even if a single State makes a request for this and the Central Government is of the opinion that the water dispute cannot be settled by negotiations. In this particular case, as I mentioned in my earlier statement, the Government of India had made many serious attempts over a number of years to settle the Narmada Dispute but as these had not yielded any useful results, the Central Government were of the opinion that no useful purpose would be served by any further negotiations in the matter and that the appropriate course would be to refer the dispute to a tribunal. As the House will thus observe, the error committed as regards the stand of the Maharashtra Government has not in any way affected the decision of the Central Government.

12.40 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES OF THE FORTY-THIRD TO FIFTIETH SITTINGS

SHRI BHALJIBHAI PARMAR

(Dohad) : Sir, I beg to lay on the Table Minutes of the Forty-third to Fiftieth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table copy, duly authenticated by the Secretary of Raja Sabha, of the Customs (Amendment) Bill, 1969, passed by the House of Parliament during the current session and assented to.

Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to.

- (1) The Appropriation (No. 3) Bill, 1969.
- (2) The Finance Bill, 1969.

ESTIMATES COMMITTEE
NINETIETH REPORT

SHRI THIRUMALA RAO (Kakinada) : Sir, I beg to present the Ninetieth Report of the Estimates Committee on the Ministry of Tourism and Civil Aviation-Department of Tourism (*Interruptions*),

PETITION RE. BAN ON PRODUCTION
OF COLOURED SAREES AT
MALEGAON AND DHULIA

SHRI MOHAMMED ISMAIL (Barrackpore) : Sir, I beg to present a petition from Shri Shabbir Hakeem and 30,000 others of Malegaon, District, Nasik, regarding notification issued by the Textile Commissioner banning production of coloured sarees on power looms with effect from 2nd June rendering over one lakh weavers and workers of Malegaon and Dhulia unemployed (*Interruptions*).

MR. DEPUTY SPEAKAR : Order, order.

SHRI SURENDRANATH DWIVEDY (Kendrapore) : Sir, you have allowed all other irrelevant matter to be discussed here although there was no question. Why not permit him also to have a few minutes.